

BEFORE
HON'BLE MR. JUSTICE S.R. SEN
AB.No. 27 of 2014

24.07.2014

Heard Ms. S.G. Momin, learned counsel for the petitioner.

Bail application will be considered only after perusal of the C.D. Call for the C.D.

The I/O concerned is directed to be present along with the C.D on the next date fixed.

State counsel, Mr. J.M. Thangkhiew is present.

In the meantime in the event of arrest of the petitioner/accused, he may be released on bail for a sum of Rs. 50, 000/- (Rupees fifty thousand) only with one surety of the like amount.

This interim bail will continue till disposal of the bail application

List this matter after 2(two) weeks.

JUDGE

D. Nary

BEFORE
HON'BLE MR. JUSTICE S.R. SEN
AB.No. 30 of 2014

24.07.2014

Heard Mr. A.S. Siddique, learned counsel for the petitioner, who submits that in this instant bail application the present petitioner/accused was not directly involved in the case, though, earlier also, this bail application was moved and the same was rejected after perusal of the C.D and after hearing the I/O concerned.

The learned counsel further submits that the petitioner/accused is an old person. So, he may be granted bail.

The learned State counsel, Mr. P. Yobin submits that earlier the bail application was moved and the same was rejected vide order dated 07.07.2014 in A.B. No. 19 of 2014. So, the bail application may not be considered.

After hearing the submissions advanced by both the learned counsel and after going through the order dated 07.07.2014 passed in A.B. No. 19 of 2014, I did not find any new ground to consider the bail application. Hence, it is rejected and stands disposed of.

JUDGE

D. Nary

BEFORE
HON'BLE MR. JUSTICE S.R. SEN
WP(C) No. 72 of 2013

24.07.2014

At the request of the learned counsel for the petitioner, Mr. H.G. Baruah, list this matter on Thursday i.e. 31.07.2014.

The learned Sr. counsel for the respondents, Mr. S.C. Shyam is present.

Accordingly, list this matter on **31.07.2014**.

JUDGE

D. Nary

BEFORE
HON'BLE MR. JUSTICE S.R. SEN
WP(C) No. 125 of 2012

24.07.2014

The learned counsel for the petitioner, Mr. H. Kharmih is not present inspite of the fact that this case was adjourned from time to time and fixed the date again today.

The learned Sr. counsel, Mr. B.B. Narzary for respondents' No. 2, 3, 4 and 5 is present assisted by Ms. P.S. Nongbri, learned counsel.

The learned counsel, Mr. P. Nongbri for respondent No. 6 and Mr. R. Gurung, learned counsel for respondent No. 1 is also present.

It is a fact that the same issue involved in this case was also adjudicated before the division bench in WP(C) No. 125 of 2011 along with other issues. The result of the division bench judgment is that writ petition was dismissed vide order 18.07.2014.

Since the petitioners' counsel is not present, it appears that he is not further interested to press the matter besides that, division bench judgment has covered the issues involved in this present case and adjudicated the matter against the petitioner. In my view, further proceeding is not necessary.

Accordingly, the matter stands disposed of.

JUDGE

D. Nary

BEFORE
HON'BLE MR. JUSTICE S.R. SEN
WP(C) No. 333 of 2012

24.07.2014

Heard Mr. R. Kar, learned counsel for the petitioner assisted by Ms. S.G. Momin, learned counsel as well as Mr. R. Gurung, learned State counsel.

Part heard.

List this matter on Tuesday i.e. **29.07.2014**.

JUDGE

D. Nary